

ITEM NO.30

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).442/2025

CHAITANYA BAGHEL

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

FOR ADMISSION

IA No. 272235/2025 - GRANT OF INTERIM RELIEF

WITH

SLP(Crl) No. 17232/2025 (II-C)

IA No. 273227/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 273228/2025 - EXEMPTION FROM FILING O.T.

IA No. 273996/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 273229/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 31-10-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. N. Hariharan, Sr. Adv.
Mr. Mayank Jain, Adv.
Mr. Harshvardhan Parghania, Adv.
Mr. Madhur Jain, Adv.
Mr. Arpit Goel, Adv.
Mr. Nikilesh Ramachandran, AOR

For Respondent(s) Mr. S.V. Raju, ASG
Mr. Zoheb Hussain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

W.P. (Crl.) No. 442/2025

1. Tag with W.P. (Crl.) No. 65/2023 and connected matters.

SLP (Crl.) No. 17232/2025

1. Issue notice, returnable on 17.11.2025.

2. Dasti, in addition, is permitted.

3. Mr. Zoheb Hussain, learned counsel, accepts notice on behalf of the Enforcement Directorate.
4. Counter affidavit be filed within ten days.
5. Rejoinder/additional documents may be filed within four days thereafter.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR